

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION No. 2815

TO BE ANSWERED ON AUGUST 02, 2017

REGULARIZATION OF UNAUTHORISED COLONIES

No. 2815 SHRI RAJAN VICHARE:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government proposes to regularise unauthorized colonies in Delhi rather than allowing balconies (Chajjas) up to 5 feet in authorised colonies hanging the fate of the owners of the buildings which were constructed up to 2007 and are willing to pay charges for the same;
- (b) if so, whether the Government proposes to come out with some rules for regularization of the projection of the balconies on Government land by charging the fees to be levied by the concerned authorities - MCD or L&DO; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE
IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(RAO INDERJIT SINGH)

- (a): The revision of the regulations under which the unauthorised colonies are regularised by Government of National Capital Territory of Delhi is under consideration.
- (b)&(c): Regulation of balconies/chajjas is done by the concerned local bodies as per the Unified Building Byelaws for Delhi, 2016.
